1	2	3	4
3.	Diversion of 1253.225 ha of forest land for establishment of Integrated Steel Plant and Captive Port by M/s. POSCO-India Pvt. Ltd. in Jagatsinghpur district of Orissa	Final	The final approval for diversion of forest land will become effective only after receipt of a categorical assurance from the State Government of Orissa that at least one of the three conditions to be fulfilled by a person before his claims as Other Traditional Forest Dwellers (OTFD) under the Scheduled Tribes and OTFD (Recognition of Forest Rights) Act, 2006 are recognized, are not fulfilled in the case of those claiming to be depending on or cultivating land in the POSCO project area.

Environmental clearance to Maheshwar Dam Project

- 1252. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether the promoters of Maheshwar Dam project, in Khargone district in Madhya Pradesh have violated the conditions of statutory environmental clearance;
 - (b) if so, the details thereof;
- (c) the action taken by Government against the promoter for violation of conditions; and
- (d) the steps taken by Government for providing agricultural land and rehabilitation to the thousands of dam project affected people?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) The Maheshwar Hydroelectric Power Project in Khargone District, Madhya Pradesh had not complied with certain stipulations prescribed in the environment clearance, particularly regarding the Rehabilitation and Resettlement (R&R) work.

(c) A show cause notice under Section 5 of the Environment (Protection) Act, 1986 was issued to M/s. Shree Maheshwar Hydel Power Corporation Limited (SMHPCL). After

reviewing the response, the Ministry issued a 'stop work' notice on 23rd April, 2010. This order was further amended on May 10, 2010 to permit the Project Proponents to construct seven gates which were under installation and were to be made functional before the onset of monsoon.

(d) The Project Proponents have to complete the Rehabilitation and Resettlement (R&R) work as provided in the plan submitted by them.

Denotification of Karera sanctuary

†1253. SHRI RAGHUNANDAN SHARMA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Karera sanctuary situated in the Shivpuri district of Madhya Pradesh comprises private land area;
- (b) if so, whether the villagers have been facing various problems in the salepurchase of private land since the sanctuary is not denotified;
 - (c) the action being taken to redress the problem faced by the villagers; and
 - (d) by when the sanctuary would be denotified?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (c) As informed by the State Government of Madhya Pradesh, Karera Wildlife Sanctuary in Shivpuri District comprises both Government revenue land as well as private land and in view of the provisions of Wild Life (Protection) Act, 1972, as applicable to a Sanctuary, the villagers do face problems buying and selling land. The State Government has therefore, proposed to denotify the Sanctuary.

(d) The proposal for denotification of any Sanctuary/National Park requires recommendation of the National Board for Wildlife as per the provisions of the Wild Life (Protection) Act, 1972 and thereafter, approval from Hon'ble Supreme Court also. The proposal for denotification of Karera Sanctuary has been recommended by the Standing Committee of the National Board for Wildlife. No specific time limit for approval from Hon'ble Supreme Court can be indicated.

Cost of cleaning of forests

1254. SHRI KALRAJ MISHRA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Ministry has a well laid down consistent and coherent framework for analysing the net welfare cost of cleaning the forests where necessary;

[†]Original notice of the question was received in Hindi.